

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. EMPEE DISTILLERIES LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/s. EMPEE Distilleries Limited
2.	Date of incorporation of Corporate Debtor	15.09.1983
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	L15511TN1983PLC010313
5.	Address of the registered office and principal office (if any) of corporate debtor	EMPEE TOWER, NO.59, HARRIS ROAD PUDUPET CHENNAI TAMIL NADU -600002
6.	Insolvency commencement date in respect of Corporate Debtor	03.11.2018 (order received by IRP)
7.	Estimated date of closure of insolvency resolution process	180 days
8.	Name and registration number of the insolvency professional acting as interim resolution professional	V.VENKATA SIVAKUMAR Reg.No. IBBI/IPA-001/IP-P00184/2017-18/10852
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.10/11, Dr.Subbrayan Nagar Main Road, Near Samiyarmadam, Kodambakkam, Chennai – 600 024 vsk.insolvencyprofessional@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	As mentioned above
11.	Last date for submission of claims	17.11.2018
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. EMPEE DISTILLERIES LIMITED on 01st November, 2018
2. The creditors of M/s. EMPEE DISTILLERIES LIMITED are hereby called upon to submit their claims with proof on or before 17th November, 2018 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.
5. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA V.VENKATA SIVAKUMAR

Date and Place : 03.11.2018, Chennai

CA V. VENKATA SIVAKUMAR
INTERIM RESOLUTION PROFESSIONAL
Reg. No. IBBI/IPA-001/IP-P00184/2017-18/10852
Office: 044-24837777, Cell: 9444785500
vsk.insolvencyprofessional@gmail.com